

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd.

.... Applicant/petitioner

v.

M/s. S.L. Consumer Products Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 06.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Abhishek Anand, Mr. Sumit Bindal & Mr. Mohak Sharma, Advs.

ORDER

CA-1968(PB)/2019

On behalf of Resolution Professional, Mr. Anand, Ld. Counsel states that the modified list with entries where information has not been provided has been indicated against each item and a copy thereof has been furnished to the counsel for the non applicant-respondent. We also have taken the same on record. Mr. Datta, Ld. Counsel after obtaining instructions states that all documents that are in possession and information in the knowledge of the Ex-Directors/Promoters shall be furnished to the Resolution Professional within one week. In respect of the documents/information not available an affidavit shall be filed to that effect by the Ex-Director/Promoter.

List for further consideration on 28.11.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)